

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3387 of 2021**

Masi Kandir @ Masi Bhengra @
Masih Kandir @ Masih Bhengra **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sunil Kr. Ganjhu, Advocate
For the State : Md. Azeemuddin, A.P.P.

02/13.04.2021 Heard Mr. Sunil Kr. Ganjhu, learned counsel for the
petitioner and Md. Azeemuddin, learned A.P.P. for the State.

The petitioner is an accused in connection with Karra P.S.
Case No. 48 of 2018, corresponding to G. R. Case No. 323 of
2018, Session Trial No. 113 of 2019.

On an information, a raid was conducted by the police at
Bala Bazar and the petitioner was apprehended with country
made pistol and three live cartridges.

The petitioner is in custody since 18.09.2018.

Regard being had to the period of custody, the petitioner,
named above, is directed to be released on bail on furnishing
bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two
sureties of the like amount each, to the satisfaction of learned
District and Additional Sessions Judge – I, Khunti, in
connection with Karra P.S. Case No. 48 of 2018, corresponding
to G. R. Case No. 323 of 2018, Session Trial No. 113 of 2019.

(Rongon Mukhopadhyay, J.)